

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S.VRIKSHA REALTY PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	VRIKSHA REALTY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	08-11-2005
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC , CHENNAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U45201TN2005PTC057971
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	No. 57 L.B. Road, 4 th Floor Kaba Plaza, Adyar, Chennai, 600 020
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25-08-2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	R.Bhuvana Insolvency Professional Registration No. IBBI/IPA-002/IP-N00370/2017-18/11036 'MADHANS' Flat No.7, Door No.10, South Canal Bank Road, Mandavelipakkam, Chennai 600028 Cell : 9789982805 Email id: bhuvana.r@akshayamcorporate.com Email id: vlp.vriksharealty@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	24-09-2021

NOTICE is hereby given that M/s. Vriksha Realty Private Limited has commenced voluntary liquidation on 25-08-2021.

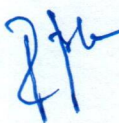
The stakeholders of M/s. Vriksha Realty India Private Limited are hereby called upon to submit a proof of their claims, on or before 24-09-2021, to the liquidator at the address mentioned against item 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26-08-2021

Place: Chennai



R. Bhuvana
Voluntary Liquidator
M/s. Vriksha Realty Private Limited